

Conference where we will again discuss it. Even if there is no consensus we will try to discuss it in the Cabinet and we will try to go in for the amendment of the Electricity (Supply) Act. I do feel that we will not be able to achieve the desired result unless there is a consensus among the States. If we only impose certain things, I do feel, they will not have the desired results. He said about mini hydel projects in the Rajasthan canal. Kindly send me the papers. If it is technically feasible, certainly, it will be done; there is no question why it cannot be done or it should not be done.

MR. DEPUTY-SPEAKER: Send them to the Minister immediately, by the next available post.

AN HON. MEMBER: He will not get it in time due to postal delay.

(Interruptions)

MR. DEPUTY-SPEAKER: Order please. We go to the next item.

14. 55 hrs.

PETITION RE. WORKING OF  
VARIOUS RESEARCH COUNCILS OF INDIAN MEDICINES,  
ETC.

SHRI KRISHNA KUMAR GOYAL (Kota): I beg to present a petition signed by Dr. Y. K. Tripathi and others regarding working of various Research Councils of Indian Medicines and National Institute of Ayurveda, Jaipur, merger of various Research Councils into one integrated council, elections to the Central Council of Indian Medicine, enactment of a Central Act and improvement in the system of education in Indian medicine, etc.

14.56 hrs.

CONTINGENCY FUND OF INDIA  
(AMENDMENT) BILL\*

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): On behalf of Shri Pranab Kumar Mukherjee, I beg to move for leave to introduce a Bill further to amend the Contingency Fund of India Act, 1950.

SHRI SATISH AGARWAL (Jaipur): Sir, it is only an amendment with one clause which pertains to making a provision for framing the rule and laying it on the Table of the House. May I request the hon. Minister as to whether he can make available the draft rules so that we can participate in the debate when the discussion on this takes place?

MR. DEPUTY-SPEAKER: It is only an introduction of the Bill. Before the discussion takes place, the hon. Minister would give the draft rules. Now, the question is:

"That leave be granted to introduce a Bill further to amend the Contingency Fund of India Act, 1950."

*The motion was adopted.*

SHRI JANARDHANA POOJARY: Sir, I introduce the Bill.

14.57 hrs.

MATTERS UNDER RULE 377

(i) NEED FOR OVERBRIDGE AT JAUNPUR RAILWAY STATION IN U.P.

डा० ए० यू० आजमी (जौनपुर) :  
मि० डिप्टी स्पीकर, रूल 377 के तहत  
मैं आप के जरिए रेलवे मिनिस्टर की तवज्जह  
अपनी कास्टीटुएन्सी जौनपुर के रेलवे  
स्टेशन की तरफ दिलाते हुए अर्ज करूंगा कि